

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO: LOK/INQ/14-A/41/2012/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 7/12/2018

RECOMMENDATION

Sub:- Departmental inquiry against Sri H.B. Devaraj, the then Programme Officer, Office of the Deputy Director, Women & Child Development Department, Bengaluru Urban District, Bengaluru – Reg.

- Ref:- 1) Government Order No.ಮಮಇ 229 ಎಸ್‌ಜೆಡಿ 2007
Bengaluru dated 3/1/2012 and its corrigendum dated 12/1/2012
- 2) Nomination order No.LOK/INQ/14-A/41/2012, Bengaluru dated 20/1/2012 of Upalokayukta-1, State of Karnataka, Bengaluru
- 3) Inquiry Report dated 5/12/2018 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 3/1/2012 and its corrigendum dated 12/1/2012, initiated the disciplinary proceedings against Sri H.B. Devaraj, the then Programme Officer, Office of the Deputy Director of Women & Child Development Department, Bengaluru Urban District, Bengaluru (hereinafter referred to as Delinquent Government Official, for short as **'DGO'**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/41/2012, Bengaluru dated 20/1/2012 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to

have been committed by him. Subsequently by Order No.LOK/INQ/14-A/2014 dated 14/3/2014, the Additional Registrar of Enquiries-1 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO. Again by Order No.UPLOK-1/DE/2017, dated 6/7/2017, the Additional Registrar of Enquiries-7 Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri H.B. Devaraj, the then Programme Officer, Office of the Deputy Director, Women and Child Development Department, Bengaluru Urban District, Bengaluru, was tried for the following charge:-

“That you, Sri H.B. Devaraju (hereinafter referred to as Delinquent Government Official, in short DGO), while working as the Programme Officer O/o the Deputy Director, Women and Child Welfare Dept., Bangalore demanded and accepted bribe of Rs.10,000/- on 25/5/2007 from Complainant Sri G. Rajanna S/o. Ganganna, No. 337, 10th Main, 1st Block, 3rd Stage, Manjunathanagar, Bangalore 10, for approving (for not rejecting) weighing and measuring instruments supplied by the Complainant’s company i.e., M/s. Raya Metric Works and M/s. Raya Scales that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held

that the Disciplinary Authority has proved the above charge against DGO Sri H.B. Devaraj, the then Programme Officer, Office of the Deputy Director, Women and Child Development Department, Bengaluru Urban District, Bengaluru.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he has retired from service on 31/5/2014 (during the pendency of inquiry).

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO, it is hereby recommended to the Government for imposing penalty of permanently withholding 50% of pension payable to DGO Sri H.B. Devaraj, the then Programme Officer, Office of the Deputy Director, Women and Child Development Department, Bengaluru Urban District, Bengaluru.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 7/12
Upalokayukta-1,
State of Karnataka,
Bengaluru

